

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) Diary No.2073/2015

(Arising out of impugned final judgment and order dated 18/02/2014 in SCA No. 11108/2001 18/02/2014 in LPA No. 1435/2009 passed by the High Court of Gujarat at Ahmedabad)

PORBANDAR DISTRICT PANCHAYAT

Petitioner(s)

VERSUS

BHIMNATH SUKHNATH

Respondent(s)

(Office report for directions)

Date : 06/04/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL
[IN CHAMBERS]For Petitioner(s) Mr. Aabhas Parimal, Adv.
Mr. T. Mahipal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

As a last chance, four weeks' time is granted to learned counsel for the petitioner to cure the defects as pointed out by the Registry in the office report dated 17th February, 2016

(RASHMI DHYANI)
SR.P.A.(SUMAN JAIN)
COURT MASTER